

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

IA-1416/2023, IA-5494/2022, IA-5504/2022

In

IB-1468(ND)/2019

IN THE MATTER OF:

M/s. Nuvoco Vistas Corporation Ltd.

.... Petitioner/Applicant

Vs.

M/s. DVS Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Gaurav Bahl, Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary, Mr. Muneeb Rashid Malik, Ms. Priyanka Bhatt Advs.

For Respondent : Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary IA-IA-1416/2023

For the RP : Mr. Karan Gandhi Adv.

ORDER

IA-1416/2023

Vide order dated 29.08.2023, the parties were directed to file the list of dates events and issue based chart with relevant submissions which has not been complied with. We therefore, direct the Resolution Professional to do the needful within three days.

List the matter **on 14.05.2024.**

IA-5494/2022 & IA-5504/2022

List the matter **on 14.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)